

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 865/2016

IN THE MATTER OF:

ITD Cementation India Limited

.....Petitioner

v.

Bengal Unitech Universal Infrastructure Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e)&(f), 434(1)(a) and 439 of the Companies Act, 1956

Order delivered on 01.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Ms. Shreya Agrawal, Advocate
For the Respondent(s) : Shri Palzer Moktan, Advocate
For the intervener(s) : Shri Sanjay Bhatt, Advocate

ORDER

Learned counsel for the petitioner states that he has instruction to apply for withdrawal of the petition. No objection has been raised by the other side.

Consequently, the petition is dismissed as withdrawn.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

01.08.2017
Vineet